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THE HIGH COURT OF KERALA

KOCHI - 682 031  
DATED - 14/09/2017



Judicial Department - Establishment - Inter - district transfer of Clerk -  
Sanctioned - Orders Issued.

- Read:-
1. Letter No. C1-4/17 dated 12/04/2017 of the District Judge, Thiruvananthapuram.
  2. High Court OM of even no. dated 02/06/2017.
  3. Letter No.B3-5948/2017 dated 11/11/2017 of the Chief Judicial Magistrate, Thrissur.
  4. Application dated 30/06/2017 of Sri.Arunkumar.L.L., Senior Clerk, Judicial First Class Magistrate's Court- II, Thrissur.
  5. G.O. (MS) No. 4/61/PD dated 02/01/1961.

**ORDER NO : C7 - 37840/2017**

As per the letter read as 1 paper above, the District Judge, Thiruvananthapuram reported one vacancy of Clerk, to be filled up by the High Court through inter-district/departmental transfer.

On consideration of the applications received in pursuance of the High Court OM read 2<sup>nd</sup> above, the High Court has decided to grant inter-district transfer to the Senriormost candidate Sri.Arunkumar.L.L., Senior Clerk, Judicial First Class Magistrate's Court - II, Thrissur. He has expressed willingness to be ranked as junior to the juniormost clerk in the Civil Judicial Wing of Thiruvananthapuram and also to be reverted to the entry post of clerk and for consequential refixation of pay excluding the fixation benefits enjoyed on promotion.

Accordingly, Sri.Arunkumar.L.L., Senior Clerk, Judicial First Class Magistrate's Court - II, Thrissur is reverted to the entry cadre of clerk and transferred and allotted to the Civil Judicial Wing of Thiruvananthapuram subject to the terms and conditions laid down in the Government Order read as 4<sup>th</sup> paper above, and other rules governing inter- district transfer of Government Employees.

The joining time of the transferee will be governed by Rule 136, Part I KSRs.

The District Judge, Thiruvananthapuram shall issue necessary posting orders to the transferee.

( By Order )

K.Babu

Registrar ( Subordinate Judiciary)

To

The District Judge, Thiruvananthapuram.

The Chief Judicial Magistrate, Thrissur.

The Person concerned ( through The Chief Judicial Magistrate, Thrissur. )

✓ The IT Section, High Court (for publishing in the website)

The Administrative Records Section, High Court ( 2 copies)

The File / The Stock File.